

and thousands of people were rendered homeless in a fire that broke out in Sangshak village of Ukhrul Sub-division of Manipur on the 5th April, 1967;

(b) whether this area is covered by the cease-fire agreement between Government and the rebel Nagas; and

(c) whether Government have ascertained the cause of the fire?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) On the 5th April, 1967 Naga hostiles numbering 200 attacked village Shanshak in Ukhrul Sub-Division of Manipur. They also set fire to some buildings including a Church, two houses, quarters of local volunteers resisting the hostiles and 4 paddy stores. There was no loss of life. The loss of private property is estimated to be about Rs. 3,000.

(b) This area is covered under suspension of operations agreement with hostile Nagas.

(c) The houses were set on fire by the hostiles on their retreat.

Rules under Union Territories Act, 1963

2365. Shri Sequeira: Will the Minister of Home Affairs be pleased to state:

(a) whether any rules have been framed, or directions issued, under sections 46 and 50 of the Government of Union Territories Act, 1963; and

(b) if so, whether a copy of the said rules or directions will be laid on the Table?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) Under section 46(1) of the Government of Union Territories Act, 1963, rules have been made for the allocation of business to the Ministers and for the more convenient transaction of business with the Ministers in each of the Union territories covered by the Act. Under

section 46(3), the Administrator of each Union territory has made rules for authentication of orders and other instruments made and executed in his name. A direction has been issued under section 50 in respect of exercise of the Administrator's functions under the Defence of India Act, 1962 and the Defence of India Rules, 1962.

(b) The rules relating to the allocation of business to the Ministers as well as the rules made by the Administrator under sections 46(3) were published in the Official Gazettes of the Union territories concerned in 1963. The President's direction under section 50 was published in the Gazette of India on the 5th July, 1963. The rules of business lay down the procedure to be followed in different departments, etc., in disposal of Government business. In the circumstances it is not proposed to lay copies of these papers on the Table of the House.

Labour Situation

2366. Shri Indrajit Gupta: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the U. S. Ambassador in India met him to discuss the labour situation and Government's labour policy; and

(b) if so, whether Government have given any assurances in this regard to satisfy U.S. investors in this country?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b) The U. S. Ambassador's meeting with the Union Minister of Labour and Rehabilitation was only a courtesy call.

Displaced persons from East Pakistan

2367. Dr. Ranen Sen: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether a number of displaced persons from East Pakistan are being settled in Delhi; and